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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

R.A. 116/1990 in O.A. 1915/89.

DATE OF DECISION: 6.11.1990.

Smt. Munderesh Bala Nagar ... Petitioner.

V/s.

Union of India ... Respondents.

ORDER: (dictated by Hon'ble Shri P.C. Jain, Member).

This is a Review Application filed by the applicant in O.A. 1915/1989 titled "Smt. Munderesh Bala Nagar Vs. ^{ing} Union of India", seek/review of the judgement dated 30.7.90.

2. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgement/order can be reviewed:

- (i) if it suffers from an error apparent on the face of the record; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made despite due diligence; or
- (iii) for any other sufficient reason construed to mean "analogous reason".

The instant Review Application does not fulfil any of the aforesaid conditions. The legal position has already been fully discussed in the judgement. Copy of the letter dated 20.4.1965, now produced by the petitioner (Annexure 'Y' to the Review Application) does not necessitate any change in the order already passed on 30.7.1990. As such, the Review Application merits rejection and the same is hereby rejected by circulation.

C.L.
(P.C. JAIN)
Member (A)

Onward
(P.K. KARTHA)
Vice Chairman (J)